

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RDP WORK STATIONS PRIVATE LIMITED**

## RELEVANT PARTICULARS

1	Name of corporate debtor	RDP WORK STATIONS PRIVATE LIMITED
2	Date of incorporation of corporate debtor	03-01-2012
3	Authority under which corporate debtor is incorporated / registered	R O C, Hyderabad
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72200TG2012PTC078372
5	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Address:</b> 5-219/16/401, SAI VEERA HILL VIEW APARTMENTS PUPPALAGUDA, NEAR MANIKONDAHYDERABAD TG 500089 IN <b>Corporate Address:</b> #403, ASHOKA CAPITOL, ROAD NO-2, BANJARA HILLS, OPPOSITE KBR PARK, HYDERABAD, TELANGANA -500034.
6	Insolvency commencement date in respect of corporate debtor	20th November, 2019 (Copy of order received by IRP on 22nd November, 2019)
7	Estimated date of closure of insolvency resolution process	<b>18th May, 2020</b>
8	Name and registration number of the insolvency professional acting as interim resolution professional	SREEDHAR NUKALA, Registration Number: IBBI/IPA-001/IP-P00432/2017-18/10755
9	Address and e-mail of the interim resolution professional, as registered with the Board	#6-3-252/A/8&9, Flat No:203, Mount Castle Apts, Erramanzil Colony, Near Taj Deccan, Hyderabad - 500082. Ph: 9848146369, Sreenuka_1@yahoo.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	#6-3-252/A/8 & 9 Flat No:203, Mount Castle Apts, Erramanzil Colony, Near Taj Deccan, Hyderabad - 500082. Ph: 9848146369, rdp.cirp@gmail.com.
11	Last date for submission of claims	05th December, 2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="http://ibbi.gov.in/home/downloads">ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RDP WORKSTATIONS PRIVATE LIMITED** on 20<sup>th</sup> November, 2019 (copy of order received on 22<sup>nd</sup> November, 2019).

The creditors of **RDP WORKSTATIONS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 5<sup>th</sup> December, 2019 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional  
Date and Place

: SREEDHAR NUKALA  
: 23<sup>rd</sup> November 2019, Hyderabad

*Sreedhar Nukala*

